

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. No.343/94

(b)

NEW DELHI, THIS THE 17TH DAY OF AUGUST, 1994.

HON'BLE SHRI A.V. HARIDASAN, MEMBER (J)

Shri M.L. Pipal,  
S/o Shri K.S. Pipal,  
Working as Teacher under  
Directorate of Education,  
Govt Boys Senior Secondary School,  
Seelam Pur-II, Sahadra, Delhi-51.

R/o D-529, Sarojni Nagar,  
New Delhi.

...Applicant

By Advocate : Shri B. Krishan

Versus

1. Union of India, through the  
Directorate of Estates,  
'C' Wing, 4th Floor,  
Nirman Bhavan, New Delhi-11
2. The Estate Officer,  
(SHRI P.M. MISHRA)  
Directorate of Estates, 'B' Wing, 4th Floor,  
Nirman Bhavan, New Delhi. ....Respondents

By Advocate : Shri B. Lal

JUDGEMENT (ORAL)

Hon'ble Shri A.V. Haridasan, Member (J)

This application has been filed by the applicant against the order dated 13.12.93 issued by the respondents No.1 cancelling the allotment and eviction Order dt 19.1.94 in respect of premises No.D-529, Sarojni Nagar New Delhi issued by respondent No.2. & also collection of penal rent.

2. When the application came up for hearing today learned counsel for the parties submitted that the impugned action has been withdrawn by the respondents and a decision has been taken for allotment of the quarter in the name of the applicant. It has also been stated that a reply statement along with copy of the order has been filed in the registry.

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Learned counsel submitts that in view of the fact that impugned action has been withdrawn by the respondents no further grievance on this ground subsists for redressal and that application may be dismissed as infructuous reserving liberty to the applicant if, he is aggrieved by any part mentioned in the Order dated 30.03.93, to approach the Tribunal in accordance with law.

3. The application is dismissed <sup>accordingly</sup> ~~as~~ having become infructuous leaving the parties to bear their own costs.



(A.V. HARIDASAN)  
MEMBER (J)

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